

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.05.2024** THROUGH **PHYSICAL HEARING**

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : TCP/25/2016
Name of Petitioner : Mekuba Petroleum India Pvt Ltd 3 Ors
& : -Vs-
Name of Respondent : Wynns Mekuba India Pvt Ltd & 5 Ors
Section : Sec 397/398 of CA 1956

ORDER

Present: None for P1, P2 and P4.
Mr. A.M.Sridharan, Ld. Counsel for P3.
R1 is the Company.
Mr. T.K.Bhaskar, Ld. Counsel for R2.
Mr. Praveen, Ld. Counsel for R4 and R5.
R3 and R6 are ex-parte.

Perusal of the file reveals that, P1, P2 and P4 have withdrawn from the petition.

Proceedings of date 14.02.2024 shows that P1 is the Company allegedly managed by P2, who in addition, has been maintaining R1 Company. After hearing the Counsels for the parties, it was observed that P1 and P3 be also heard. The Registry was accordingly directed to issue notice to P1 and P2.

After the notice, Mr. Juhilin Junu Jeberson, Ld. Counsel for P1 and P2 appeared, however, the matter could not be taken up for effective hearing on 01.03.2024 and 02.04.2024.

Despite repeated calls, none for P1, P2 and P4 is present today.

One more opportunity is given to P1, P2 and P4 to appear.

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Ld. Counsel Mr. A.M.Sridharan is directed to take notice from the Registry for service on P1, P2 and P4 for their physical appearance.

List the petition for appearance / hearing on **27.06.2024. (Physical Hearing)**

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**